

36

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 503/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: Executive81 HR Solutions Pvt. Ltd.
V/s
ROC, Pune

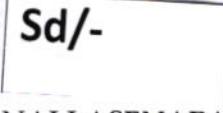
SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
36	Suyog Agarkar	Practicing Company Secretary	
		For: Executive81 HR Solutions Pvt Ltd.	

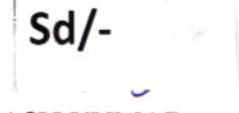
ORDER

CP 503/252(3)/NCLT/MB/MAH/2017

On Mr. Suyog Agarkar, Company Secretary, appearing on behalf of the company having stated to withdraw this Petition filed under Section 252(3) of the Companies Act, 2013, this Company petition is hereby dismissed as withdrawn with a liberty to file a fresh.

 Sd/-

V. NALLASENAPATHY
Member(Technical)

 Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)